

LOK SABHA DEBATES
(Part I—Questions and Answers)

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LOK SABHA

Thursday, 21st March, 1957.

*The Lok Sabha met at Eleven of
the Clock*

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Bilaspur

*30. **Shri Anandchand:** Will the Minister of Home Affairs be pleased to state:

(a) whether there is any proposal to reduce Bilaspur District in Himachal Pradesh to the status of a sub-division in the immediate future; and

(b) if so, the reasons therefor?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) There is no such proposal at the moment.

(b) Does not arise.

Shri Anandchand: In view of the fact that the Government of India are at the moment reviewing the whole administrative set-up in the Union Territory of Himachal Pradesh, may I know whether the question about the reduction of the districts in the present set-up will be considered in that review?

Shri Datar: At present this question is not under consideration.

श्री अन्नद बर्मान : जिन राज्यों का पुनर्गठन हो चुका है, क्या उनके बारे में गवर्नमेंट यह विचार कर रही है कि राज्य सरकारों को सलाह दी जाए कि जिलों, कमिश्नरियों और

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तहसीलों का नये ग्रीड वैज्ञानिक ढंग से पुनर्गठन किया जाय, क्या इस बारे में कोई हिदायतें दी गई हैं या दी जा रही हैं ?

श्री दत्तार : ऐसे प्रश्न राज्य सरकारों के विचारधीन हैं ।

Pakistan Nationals in India

*31. **Shri Krishnacharya Joshi:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 195 on the 21st November, 1956 and state:

(a) whether the movements of visitors from Pakistan are effectively controlled in the interest of security of India;

(b) the total number of Pakistanis who overstayed during 1956; and

(c) the action taken against them?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) to (c). Legislation has recently been undertaken to exercise effective control over the movements of Pakistani nationals where it is necessary in the interest of security of the country to take action against those who have overstayed the period of authorised residence. Information as to the exact number of persons falling in the latter category will be known only after the new law has been in force for some time.

Shri Krishnacharya Joshi: May I know how many unauthorised Pakistanis have come to India, and how many have come with visas?

Shri Datar: This information is being collected and will be accurately

found after the new Act has been brought into force.

Shri Krishnacharya Joshi: Is it a fact that some of them have been allowed to stay here permanently and, if so, under what circumstances?

Shri Datar: No person has been allowed to stay here permanently. There are certain permits for staying here for one year. Formerly it was for a longer period; now it is confined to one year, and the requests have been renewed every year.

Shri B. S. Murthy: May I know how many authorised persons, after entry into India, are suspected to have been trying to work as agents of Pakistan?

Shri Datar: It is very difficult to say with regard to this at this time.

Shri D. C. Sharma: When the disturbances took place in U.P., certain Pakistanis were alleged to have taken part in them. May I know if that thing had been enquired into and, if so, what happened to the result of that enquiry?

Mr. Speaker: How does it arise?

Shri Datar: May I know the disturbances to which the hon. Member is referring?

Shri D. C. Sharma: About the Religious Leaders agitation.

Mr. Speaker: There is a publication.

Shri Datar: I would like to know from the hon. Member as to the year of the disturbances referred to by him.

Mr. Speaker: Anyhow, it does not arise out of this question.

Shri Basappa: May I know whether some of the Pakistani nationals have been allowed to acquire Indian citizenship rights and, if so, under what circumstances?

Shri Datar: That is an entirely different question. Here the question

is whether certain regulations should be put into force for preventing the entry of persons without proper authorisation permits.

Shri Joachim Alva: Is it a very clear line of distinction between *bona fide* visitors and *mala fide* visitors; or, is it matter of laxity in the case of *mala fide* visitors and of rigidity in the case of *bona fide* visitors?

Shri Datar: Whenever any person is permitted or offered a visa, he is supposed to be *bona fide* until the contrary is proved. And whenever it is proved, proper action is taken.

Finds in the Himalayan Districts

*32. **Shrimati Kamlendu Mati Shah:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether any report has been submitted by the foreign Geologists who have recently been exploring in the Himalayan Districts about their various finds; and

(b) if so, its nature?

The Minister of Natural Resources (Shri K. D. Malaviya): (a) and (b). No exploration in the Himalayan Districts has been carried out recently by foreign Geologists.

राजमाता कमलेंद्रमति शाह : क्या यह सच नहीं है कि ऋषिकेश के नजदीक चूने के पत्थर की बहुत बड़ी खान मिली है ?

श्री के० बे० मालवीय : जिम्नोटार्नाजिकल सर्वे आफ इंडिया विभाग समय समय इस तरीके की तमाम खोजबीन किया करता है। प्रश्न तो यह था कि फारेन एक्सपर्टस ने हिमालियन डिस्ट्रिक्ट्स में क्या खोजबीन की और मैं ने उस के जवाब में यह कहा कि फारेन एक्सपर्टस ने हिमालियन डिस्ट्रिक्ट्स में कोई खोजबीन नहीं की।

राजमाता कमलेंद्रमति शाह : क्या प्राप फारेन एक्सपर्टस को ऐसे स्थानों पर भेजने